

ITEM NO.4

COURT NO.11

SECTION XI -A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 34891/2014

(Arising out of impugned final judgment and order dated 01-10-2014 in WA No. 248/2012 in WP No. 30738/2004 passed by the High Court Of Kerala At Ernakulam)

NAIR SERVICE SOCIETY

Petitioner(s)

VERSUS

SIMI S.NATH & ORS.

Respondent(s)

WITH

SLP(C) No. 5882/2015 (XI -A)SLP(C) No. 10876/2015 (XI -A)

Date : 25-10-2017 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Petitioner(s) Mr. V. Giri, Sr. Adv.
Mr. Shiv Shankar Panikar, Adv.
Mr. Shubhranshu Padhi, Adv.
Mr. Uttara Babbar, AOR

For Respondent(s) Mr. Nishe Rajen Shonker, Adv.
Ms. Anu K. Joy, Adv.
Mr. Abdul Kabeer, Adv.
Mr. Jogy Scaria, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties.

We do not find any ground to interfere with
the impugned order in view of the fact that the State
is yet to take decision in pursuance of the impugned
judgment. As and when such decision is taken, the
petitioner will be free to question the same in

accordance with law.

The special leave petitions are, accordingly,
disposed of.

Pending application(s), if any, shall also
stand disposed of.

(MADHU BALA)
COURT MASTER (SH)

(PARVEEN KUMARI PASRICHA)
BRANCH OFFICER